

(d) the steps to fix responsibility for the lapses; and

(e) the guidelines for granting of exemption from the price control?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):

(a) Yes, Sir.

(b) and (e). As per powers conferred by Paragraph 25 of DPCO, 1987/paragraph 23 of DPCO 1995.

M/s. Ranbaxy had been granted exemption from price fixation for Doxycycline on the basis of indigenous R & D efforts undertaken by the Company. The Expert Group of Technology relooked at the exemption and its recommendations are under examination.

(c) and (d). To the extent information is available with the Government, details regarding price fixation and those charged is attached as Statement.

STATEMENT

Doxycycline

Name of the Formulation	Strength	Pack Size	Price (Rs.)	Order No.	Date
1. Doxycycline Caps.	100 mg base/ Cap.	4's Strip/vial	7.08	291 (E)	5.4.94
			7.20	367 (E)	7.5.94
			3.98	895 (E)	19.12.94
2. Doxycycline Caps.	-do-	3's -do-	5.66	367 (E)	10.5.94
			3.14	895 (E)	19.12.94
3. Doxycycline Caps.	-do-	10's Strip/Bottle	17.08	367 (E)	10.5.94
			9.60	895 (E)	19.12.94
4. Doxycycline Caps.	-do-	2's Vial/Strip	2.26	895 (E)	19.12.94
5. Doxycycline Caps.	-do-	6's Strip	5.88	895 (E)	19.12.94
6. Doxycycline Hol Caps.	100 mg Caps	2's Al Strip	2.74	878 (E)	6.11.95
7. Doxycycline Monohydrate Tab.	Doxycycline Monohydrate Eg. to Doxy cycline Base 100 mg.	6's strip	5.80	268 (E)	29.3.96
8. -do-	-do- base 200 mg.	10's strip	18.38	268 (E)	29.3.96

Price charged (source Drug today - July - September, 1996)

Name of the company	Brand name	Strength	Price charged
1. Lyka	Lydox	100mg Caps X 4's	Rs. 7.40
2. Nulife	Nudoxy	100mg Caps X 3's	Rs. 9.80
3. IDPL	Vivocycline	100mg Caps X 4's	Rs. 7.45

Railway Overbridge in Kerala

3237. SHRI V.M. SUDHEERAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government are aware of the delay in the construction of Ambalaprizha Railway overbridge in Kerala, and

(b) if so, the steps taken so far to complete the construction work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Due to contractual problems there has been some delay. Over 70% work has been completed. Contract for balance work is under process.

House Site Licence

3238. DR. ARVIND SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the House Site Licence as prescribed in Form 'C' under A & N Islands Land Tenure Regulation, 1926 was prescribed in English only and as per Chief Commissioner's order it could only be granted and issued over the signature of the Deputy Commissioner;

(b) whether lately some cases where licences printed in English on one side and in Urdu on the other and signed by some unknown person for Deputy Commissioner had come to light; and

(c) whether the A & N Administration intends to get their genuineness tested from any Forensic Science Laboratory to find out for certain that these Licences are not counterfeit or fake Licences?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir. However, the said Regulation now stands Land Revenue and Land Reforms Regulation, 1966, and Rules framed thereunder, the Sub-Divisional Officer (Assistant Commissioner) is also empowered to sign the licences for allotment of house sites on behalf of the Chief Commissioner (now Lieutenant Governor).

(b) and (c). No such fake licences have come to the notice of the Andaman & Nicobar Administration. It has also been pointed out by the Andaman and Nicobar Administration that the old records of Port Blair Municipal Area were prepared in Urdu in 1926. Earlier Patwaris used to issue copies of land records in Urdu and English also after translation which was not considered as licences. Patwaris are authorised to issue copies of entries of land records under the provisions of the Andaman & Nicobar Islands Land Revenue and Land Regulation, 1996 and Rules framed thereunder.

[Translation]

Sugar Mills

3239. SHRI SUSHIL CHANDRA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Simbhaoli Sugar Mill in Ghaziabad District recently ordered to be closed was operating without any environmental clearance;

(b) if so, the action taken or being taken against the guilty officials and the management of the mill;

(c) the details of sugar mills which are still working without proper environmental clearance in the country particularly, in Uttar Pradesh, and

(d) the action proposed to be taken by the Government against them?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b). Yes, Sir, the unit was operating without a valid consent from the regulatory agency. The Uttar Pradesh Pollution Control Board has issued a closure order against the industry under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974. The Central Government has also taken action against the industry by issuing closure order under Section 5 of the Environment (Protection) Act, 1986.

(c) According to the Uttar Pradesh Pollution Control Board, a total of 116 sugar mills are situated in Uttar

Pradesh. All sugar mills have installed Effluent Treatment Plant (ETP) and 104 have installed Emission Control System (ECS). There are 12 industries which do not have a proper Emission Control System. The State Board has issued consent to operate to 44 sugar industries under the Water Act, 1974 and consent to operate to 42 sugar industries under the Air Act, 1981. The consent applications for the rest of the sugar mills are either under consideration or have been refused by the State Pollution Control Board due to improper operations of ETP or ECS.

(d) Necessary directions have already been issued to all the defaulting sugar mills to get the environmental clearance/consents before the next crushing season after proper repairing and maintenance of their ETP and ECS, etc.

[English]

Adulteration in Chemicals Fertilizers

3240. SHRI JAGATVIR SINGH DRONA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware of the racket in Kanpur, U.P. regarding adulteration in chemical fertilizers by the private traders and manufacturers dealing in the chemical fertilizers;

(b) if so, the steps taken by the Central and State Governments in this regard; and

(c) the steps being taken for maintaining purity of the chemical fertilizers?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (CHATURANAN MISHRA) : (a) During checking on 6.7.96, a case of packing of fake fertilizer was detected in Kanpur Dehat.

(b) State Government have lodged F.I.R. against the culprits under Section 37 of Essential Commodities Act, 1955 (ECA) and other relevant sections of I.P.C. The material and tools etc. have been taken into police custody. The matter is now subjudice and is under investigation.

(c) State Government of U.P. have taken the following actions under the provision of Fertiliser (Control) Order, 1985 and ECA, 1955 for keeping purity of chemical fertilisers :

(i) Strict vigil on fertiliser trade by fertiliser inspectors from manufacturing level to retail sale points covering remote areas.

(ii) Regular and statewide special raids on fertiliser trade ensuring hundred per cent checking of stocks and taking spot action against the offenders.